

Sponsored Scheme on Intensive Jute District Programme has been in operation in 20 selected districts of West Bengal, Assam, Bihar, Orissa, Uttar Pradesh and Andhra Pradesh. The Directorate of Jute Development, Calcutta under the control of the Ministry of Agriculture and Irrigation is assisting the jute/mesta growing States in planning, implementing and coordinating their efforts for improving jute productivity, as also quality of fibre.

Supply of Urea to India

4563. DR. HENRY AUSTIN: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether Soviet Government have not fulfilled its contractual obligations regarding supply of urea to India this year;

(b) if so, what was the total quantity of urea to be supplied to India this year under the agreement;

(c) the main reasons for delay in supplying; and

(d) whether the Indian Government have asked them to supply the same?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) and (b). In March 1977 two agreements were signed with USSR authorities for import of Urea—one for 55,000 MT for delivery during February—15 June 1977 and the other for 1,60,000 MT for delivery during June—December 1977. As against these 54,999.95 MT were shipped during April—July 1977 and 66,656.60 MT during July—November 1977 respectively. The USSR authorities assured shipments of another 50,000 MT during December 1977.

(c) The main reason for delay were non availability of standard bags and consequent need to negotiate bagging specifications prolonged price negotiations.

(d) Yes, Sir.

Construction of Shops at IIT, Kanpur

4564. SHRI MANOHAR LAL: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether Director, IIT-Kanpur ordered demolition of building worth over Rs. 20,000 and construction of shops at different place for Rs. 50,000, thus harming the interest of the Government to the tune of Rs. 70,000;

(b) whether he has admitted his son in IIT-Kanpur without following the prescribed Rules and Regulations and procedures of the IITs; and

(c) if so, what action Government propose to take in the matter?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) Board of Governors of the Institute, in July, 1976, authorised the Director to take necessary action to dismantle the unclean and shabby shopping centre, converted out of the cycle shed, and approved the construction of small shopping centres at suitable locations in terms of the Master Plan of the Institute.

(b) The Director's son was admitted on the recommendations of the Institute's Senate in accordance with prescribed rules and regulations and procedures.

(c) Does not arise.

Non Eviction of Contractor by IIT Kanpur

4565. SHRI MANOHAR LAL: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether a contractor had taken about 200 acres of land from the

Indian Institute of Technology Kanpur for only a year on contract;

(b) whether the Government have not evicted contractor from the land of the Institute for the last 15 years; and

(c) if so, what action Government propose to take in the matter?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) to (c). According to the information furnished by the Indian Institute of Technology, Kanpur, the contractor had occupied 43.58 acres of land of the Institute without authority and against law, in July 1972. He was evicted on June 24, 1977 in accordance with due process of law.

Children of Parents lost in Cyclone

4566. **SHRI K. LAKKAPPA:** Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether due to the recent cyclone in the Southern States many children have been found whose parents have been lost;

(b) if so, whether the Union Ministry has sent its representatives to these States for help and on the spot study;

(c) if so, whether they have submitted any report to the Government; and

(d) if so, what assistance and help will be provided and to what extent the help has been provided upto now?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) Yes, Sir.

(b) The representatives of the Ministry of Education and Social welfare (Department of Social Welfare) accompanied the Central Team which visited Andhra Pradesh, Tamil Nadu

and Kerala for an on the spot assessment of the situation caused by cyclones.

(c) Yes, Sir. The Central Teams had submitted their reports.

(d) The Governments of Andhra Pradesh and Tamil Nadu have been informed that additional funds will be made available to voluntary organisations for running homes for orphan children. They have been requested to send proposals for financial assistance. The Central Social Welfare Board is also trying to identify the orphans, destitute children etc. for arranging their rehabilitation in social welfare centres. An advance Plan assistance of Rs. 0.20 crores for extension of orphanages in Andhra Pradesh has already been sanctioned.

12 hrs.

RE: MOTION FOR ADJOURNMENT

CLOSURE OF PUBLICATION OF NATIONAL HERALD, DELHI

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I have given a notice of adjournment motion regarding the closure of National Herald. They have stopped publication from yesterday. I would like that matter to be discussed. Your Secretariat has drawn my attention to Rule 58(v).

MR. SPEAKER: It has been disallowed.

SHRI JYOTIRMOY BOSU: I do not agree at all. Sir, Rule 58(v) reads:

"the motion shall not revive discussion on a matter which has been discussed in the same session."

I am not discussing the matter in the same session because at that time National Herald did not stand closed. Only yesterday morning they pasted an order on the walls of the National Herald office. Sir, I draw your attention to what the Minister had said